

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26696/2017

(Arising out of impugned final judgment and order dated 17-05-2017 in CMWP No. 21663/2017 passed by the High Court Of Judicature At Allahabad)

KAUSAR AZAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.111747/2017-CONDONATION OF DELAY IN FILING and IA No.111751/2017-EXEMPTION FROM FILING O.T. and IA No.111749/2017-CONDONATION OF DELAY IN REFILING)

Date : 10-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Abhishek Agarwal, AOR

Mr. A. Venkatesh, Adv.

Mr. Rajendra Prasad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application seeking exemption from filing official translation of Annexures is allowed.

Issue notice.

In the meanwhile, there shall be ad interim ex-parte stay of the operation of the final order and Judgment of the High Court of Judicature at Allahabad.

(VISHAL ANAND)
COURT MASTER (SH)

(RENUKA SADANA)
ASST. REGISTRAR